

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal Nos. 162 & 163 of 2011**

**Dated : 5<sup>th</sup> December, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Chief Electrical Inspector to Government, Bangalore** ... Appellant(s)

**Versus**

**Karnataka Electricity Regulatory Commission & Anr.** ....Respondent(s)

**Counsel for the Appellant(s): Mr. Anantha Narayana for Mr. V.N. Raghupathy**  
**Counsel for the Respondent(s): Ms. Swapna Seshadri & Ms. Sneha Venkataramani**

**ORDER**

The learned counsel for the Appellant submits that both the Respondents have been served and he is filing the affidavit of service during the course of the day. Accordingly, he is permitted to do so.

Ms. Swapna Seshadri, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 within two days and seeks some time to file the reply. She is directed to file the same on or before 10.01.2012 after serving copy on the other side.

Post the matter on **18.01.2012** along with Appeal Nos. 136 & 137 of 2011.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

TS/SS